

LOK SABHA
UNSTARRED QUESTION NO. 1228
TO BE ANSWERED ON 9th FEBRUARY, 2023

Terminated Petrol Pumps

1228. SHRI K. MURALEEDHARAN :

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is true that oil companies have cancelled/terminated petrol pumps running by SCs/ STs without any personal hearing;
- (b) if so, the details thereof;
- (c) whether the Government proposes to restore such petrol pumps which were cancelled without giving proper hearing and natural justice; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री रामेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)**

(a) to (d) No, Sir. Public Sector Undertaking (PSU) Oil Marketing Companies (OMCs) have informed that in case of alleged violations of Marketing Disciplinary Guidelines (MDG) and Dealership Agreement, opportunity is given to the concerned dealer including SC/ST dealer to present his/her case before the termination by way of issuance of Show Cause Notice (SCN). Subsequent to the reply of the SCN, the dealer is accorded a personal hearing to present his/her case. Thereafter, only in established cases of violations of MDG and Dealership Agreement, the decision of termination of dealerships is taken by PSU OMCs, after following a due process and principles of natural justice.
